

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 24038/2019

[Arising out of impugned final judgment and order dated 23-08-2018 in DBCSAW No. 1651/2017 passed by the High Court of Judicature for Rajasthan at Jaipur]

THE SECRETARY URBAN DEVELOPMENT AND  
HOUSING DEVELOPMENT & ORS.

Petitioner(s)

VERSUS

SHANKAR LAL AGARWAL

Respondent(s)

Date : 18-03-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Shiv Mangal Sharma, AAG  
Mr. Amogh Bansal, Adv.  
Ms. Nidhi Jaswal, AOR  
  
Mr. Milind Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioners submits that the matter has become infructuous. Accordingly, the Special Leave Petition stands dismissed as infructuous.

2. Pending application(s), if any, shall stand disposed of.

(VARSHA MENDIRATTA)  
COURT MASTER (SH)

(ANJALI PANWAR)  
COURT MASTER (NSH)